

1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4285/79.]

(3) A copy of Notification No. G.S.R. 270(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1979, specifying the duty of excise on copra consumed in any mill in India with a view to producing or manufacturing goods therefrom, issued under section 3 of the Copra Cess Act, 1979. [Placed in Library. See No. LT-4286/79.]

MR. SPEAKER: Dr. Pratap Chandra Chunder.

ANNUAL REPORT OF SANGEET NATAK AKADEMI, NEW DELHI FOR 1977-78 AND A STATEMENT

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1977-78.

(2) A statement (Hindi and English versions) regarding Review on the working of the Akademi for the year 1977-78. [Placed in Library. See No. LT-4287/79.]

ANNUAL REPORT ETC. OF BANANA AND FRUIT DEVELOPMENT CORPORATION LTD., MADRAS FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Banana and Fruit Development Cor-

poration Limited, Madras, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1958. [Placed in Library. See No. LT-4288/79.]

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you about the draft Education Policy report that has come out in the press. The Parliament is in session, yet we find that almost each and every newspaper has carried out detailed text of the draft Education Policy. While the press has done its duty by publishing this important item, we are unable to understand, why the Minister has chosen not to place it on the Table of the House. This is not proper. Will you kindly ask the hon. Minister to clarify the position?

MR. SPEAKER: I am sorry that it should have happened. What is the reason? When the House is in session, how is it that the matter has leaked out to the press?

DR. PRATAP CHANDRA CHUNDER: Sir, we do not know how it has been published. In the course of the preparation of the draft, we had to consult various persons and authorities like State Governments, Union Territories Administration, Ministers even Members of the Consultative Committee of the Parliament. It is a draft, it is not the final decision of the Government; it is in the course of preparation. When it is finalised, it will be laid on the Table of the House, discussions will take place and then the final decision will be taken. I have not given anything to the press; I have not made any declaration in this matter. It is only a draft, not the final decision.

SHRI K. GOPAL (Karur): The hon. Minister can say whether it is authentic or not.

MR. SPEAKER: No, no.